

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3858
ANSWERED ON:19.03.2015
DISPLACED PERSONS
Gaikwad Dr. Sunil Baliram

Will the Minister of COAL be pleased to state:

- (a) the number of displaced persons provided employment and rehabilitation by each of the subsidiary companies of Coal India Limited (CIL) during each of the last three years and the current year, company-wise;
- (b) the company-wise details of the funds allocated and spent under this head during the said period;
- (c) the details of difficulties being faced in this regard;
- (d) whether the Government proposes to bring out any changes in the existing Resettlement & Rehabilitation (R&R) policy in view of the difficulties being faced;
- (e) if so, the details thereof; and
- (f) the time by which the remaining displaced persons are likely to be resettled and rehabilitated?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a): The details of the displaced persons provided employment and rehabilitation benefits during last three years and current year (2014-15) is as under :-

Subsidiary Year Employment Rehabilitation

ECL	2011-12	64	36
	2012-13	146	Nil
	2013-14	480	82
	2014-15	240	429
BCCL	2011-12	07	0
	2012-13	74	0
	2013-14	51	0
	2014-15	18	0
CCL	2011-12	175	34
	2012-13	146	63
	2013-14	612	223
	2014-15	195	202
WCL	2011-12	103	49
	2012-13	72	61
	2013-14	171	66
	2014-15	641	02
SECL	2011-12	165	158
	2012-13	87	331
	2013-14	200	369
	2014-15	157	466
MCL	2011-12	396	413
	2012-13	680	703
	2013-14	580	614
	2014-15	183	433
NCL	2011-12	75	148
	2012-13	67	83
	2013-14	32	35
	2014-15	40	91

(b): Details of funds allocated and spent under this head during the said period are given below :-

(Fig. in lakhs)

ECL Allocated	300.00	1000.00	2300.00	3891.50
Spent	Nil	871.00	1085.00	2291.60
BCCL Allocated	1000.00	1250.00	746.00	1560.43
Spent	63.53	374.46	695.09	718.65
CCL Allocated	150.00	150.00	800.00	500.00
Spent	27.00	38.00	304.00	607.00
WCL Allocated	385.00	1025.00	1165.00	2820.00
Spent	25.00	90.00	173.00	123.00
SECL Allocated	90.00	1038.00	811.00	3296.00
Spent	Nil	121.50	742.10	751.54
MCL Allocated	132.76	82.59	46.33	2134.00
Spent	132.76	82.59	46.33	2134.00
NCL Allocated	357.00	759.00	436.00	2728.00
Spent	311.00	651.00	775.00	504.00

(c): Difficulties faced by CIL and its subsidiary companies are as under:-

- (i) The Project Affected Families (PAFs)/villagers sometimes demand exorbitant rates of land value.
 - (ii) The PAFs/villagers demand exorbitant and unrealistic R&R benefits which are beyond the scope of R&R Policy of CIL, 2012.
 - (iii) Non-availability of genealogical chart for authentication of ownership as per SanthalParagana Tenancy Act.
 - (iv) Delay in authentication of ownership of land acquired under CBA Act, 1957 in several projects.
 - (v) Land including homestead acquired under CBA Act and compensation offered along with rehabilitation package as per norms of the Company but villagers not willing to shift, resulting in disruption of work at various places.
 - (vi) In some cases land updated land records are not available with State Government.
 - (vii) Delay in transfer of Government Land for resettlement.
 - (vii) Delay in site selection for resettlement which is done in consultation with affected families which have divergent view on selection of sites, which causes undue delay.
 - (viii) Reluctance of villagers to shift to resettlement site.
- (d) & (e): At present, there is no such proposal under consideration.
- (f): Employment under land loser scheme against acquired land and other resettlement & rehabilitation benefits to the project affected persons (PAPs) is a continuous process and benefits are provided to eligible and entitled PAPs as per provisions of CIL R&R Policy, 2012 and as per requirement of the project. Displacement takes place only after providing compensation, employment and all resettlement benefits as per entitlement. PAPs are pursued to shift from the affected areas to rehabilitation site and are asked to opt for either residential plot or one time lump sum payment.